

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:619
ANSWERED ON:13.08.2012
CHILD TRAFFICKING
Yadav Shri Ranjan Prasad

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the total number of registered and unregistered placement agencies for domestic help in the country, State-wise;
- (b) whether cases of minors being brought from comparatively poorer States like Jharkhand, Odisha, Assam, Bihar and West Bengal brought for a meagre sum, came to the notice of the Government;
- (c) the number of minors forced as domestic help rescued during each of the last three years, year-wise and State-wise; and
- (d) the steps taken for regulations of these agencies to check such menace?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a): The domestic work falls under the purview of State Sphere. The information about number of registered and unregistered agencies for domestic help is not maintained at Central level.
- (b): Citizens are free to move from one state to the other in search of employment. Employment of children as domestic help has been banned as per the Child Labour (Prohibition and Regulation) Act since October, 2006. Respective State Governments take necessary action whenever cases of exploitation of minors/children are noticed.
- (c): A Statement is annexed.
- (d): The State Governments have been requested to take necessary steps for registration of placement agencies providing domestic workers.